



The learned counsel appearing for the Appellant prays for two weeks time thereafter to file rejoinder submissions in the matter, after duly serving copy on the other side.

Submissions made by the learned counsel appearing for the parties, as stated above, are placed on record.

The learned counsel appearing for the Respondents are permitted to file their respective written submissions to the main appeal on or before 13.02.2018, after duly serving copy on the other side. Thereafter, the learned counsel appearing for the Appellant is permitted to file rejoinder submissions in the matter on or before 28.02.2018, after duly serving copy on the other side.

Post this matter on 06.03.2018, as agreed by the learned counsel appearing for both the sides.

**(S.D. Dubey)**  
**Technical Member**

*vt*

**(Justice N.K. Patil)**  
**Judicial Member**